IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

o. a. No. 610/90 XXXXXXXX

199

5-9-1991 DATE OF DECISION

C Aramughan and another Applicant (s)

Mr K Ramakumar

Advocate for the Applicant (s)

Versus

Union of India rep. by the Secretary to the Govt. of Ind Respondent (s) Ministry of Finance, Deptt. of Revenue, New Delhi und two others. Mr K Prabhakaran, ACGSC

Mr MR Rajendran Nair

Advocate for the Respondent (s) 1-2 Advocate for Respondent-3

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member and

The Hon'ble Mr. N Dharmadan, Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? Y
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
 4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri NV Krishnan,

The two applicants before us have a common grievance relating to the promotion of one of them to the post of Administrative Officer under the second respondent. Their contention is that according to the roster of reservation, the next post of Administrative Officer or its equivalent should be given to a Scheduled Caste candidate, if available, in which case the first applicant is the person to be considered and if a Scheduled Caste is not available or found unfit, the promotion should be given to a Scheduled Tribe in which case the second applicant would have to be considered in preference to to the third respondent.

When the case came up for final hearing to-day, the learned counsel for the respondents submitted that an order dated 23rd July, 1991 has been issued promoting Shri C Aramugham, the first applicant to the post of AD/SCAD/EDA in the scale of pay of & 2000-3500 with effect from the date he assumes charge of the higher post. In view of this fact, he contended that the application has become infructuous. The learned counsel for the applicant agrees with the above submission of the counsel for the respondent.

We find that the application was made only in respect of one post of Administrative Officer for which the two applicants staked their claims in preference to the third respondent. As the first applicant has been promoted and appointed as stated above, the Original Application has become infructuous. Hence the same is dismissed.

4 There will be no order as to costs.

1. 16:91

(N Dharmadan) Judicial Member

(NV Krishnan) Administrative Member

5**-9-**1991